

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 287/TT/2013

Subject : Determination of transmission tariff for (1) 400 kV D/C (quad) Vadodara - Asoj transmission line along with associated bays at Asoj (GETCO S/S) under system strengthening scheme in North/West Part of IPP projects in Chhattisgarh (for direct interconnection with 400 kV D/C Vadodara-Pirana transmission line) by passing Vadodara pooling Sub-station under interim arrangement in Western Region for tariff block 2009-14 period.

Date of Hearing : 20.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) & 17 others

Parties present : Shri Prashant Sharma,PGCIL  
Shri Mohd. Mohasin, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S. Venkatesan, PGCIL  
Mrs. Seema Gupta,PGCIL  
Shri Mohan Menon, ACPL  
Shri R. Srinivasan, ACPL

### Record of Proceedings

The representative of petitioner has submitted that the instant petition is filed for determination of transmission tariff for 400 kV D/C (quad) Vadodara - Asoj transmission line along with associated bays at Asoj (GETCO S/S) under system strengthening scheme in North/West Part of IPP projects in Chhattisgarh (for direct interconnection with 400 kV D/C Vadodara-Pirana transmission line) by passing Vadodara pooling Sub-



station under interim arrangement in Western Region. The investment approval was accorded on 27.12.2011 and the project is scheduled to be commissioned within 32 months progressively from the date of investment approval, i.e. by 1.9.2014. The instant assets were commissioned within the time schedule on 1.4.2014.

2. He further submitted that the instant assets were charged on 29.3.2014 and put into commercial operation on 1.4.2014. The instant assets were not commissioned as anticipated during the 2009-14 tariff period. As the assets were put into commercial operation on 1.4.2014, revised tariff forms and tariff calculations as per 2014-19 Tariff Regulations were filed vide affidavit dated 17.5.2014.

3. GMR Chhattisgarh Energy Private Limited, the Respondent No. 17, submitted that they have not been provided with a copy of the petition and requested to provide a copy of the same.

4. The Commission directed the petitioner to serve a copy of the petition to the GMR Chhattisgarh Energy Private Limited.

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal

